

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

Petition(s) for Special Leave to Appeal (C)

No. 35242/2013

(Arising out of impugned final judgment and order dated 29/04/2013
in CMWP No. 35038/2012 passed by the High Court Of Judicature at
Allahabad)

ATUL KUMAR GUPTA & ANR

Petitioner(s)

VERSUS

AMIT MOHAN MITTAL & ANR
(with interim relief and office report)

Respondent(s)

Date : 24/09/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s)

Mr. Amit Wadhwa, Adv.
Mr. Raunak Parekh, Adv.
Dr. Vinod Kumar Tewari, Adv.

For Respondent(s)

Mr. Anjani Prasad Singh, Adv.
Mr. Samir Ali Khan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.
Ad-interim relief, granted earlier, shall continue.

(Anita Malhotra)
Court Master

(Sneh Bala Mehra)
Assistant Registrar

Signature Not Verified

Digitally signed by
Sarita Purohit
Date: 2015.09.30
10:51:10 IST
Reason: